

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
[VRJ TRADERS PRIVATE LIMITED]**

RELEVANT PARTICULARS	
Name of Corporate Debtor	VRJ TRADERS PRIVATE LIMITED
Date of Incorporation of Corporate Debtor	29/10/2001
Authority under which Corporate Debtor is Incorporated/Registered	REGISTRAR OF COMPANIES, DELHI
Corporate Identity Number /Limited Liability Identification Number of Corporate Debtor	U74899DL2001PTC112955
Address of the Registered Office and Principal Office (if any) of Corporate Debtor	2, PRESS ENCLAVE ROAD, SAKET, NEW DELHI-110017
Insolvency Commencement Date in respect of Corporate Debtor	22/12/2021
Estimated Date of closure of Insolvency Resolution Process	20/06/2022
Name and Registration Number of the Insolvency Professional acting as interim resolution professional	ALOK KUMAR KUCHHAL REGISTRATION NO: IBBI/IPA002/IPN00114/2017-18/10284
Address and Email Address of the Interim Resolution Professional as Registered with Board	ADDRESS: C-154, SECTOR-51, NOIDA, UTTAR PRADESH-201301 E-MAIL: akkuchhal.ip@gmail.com
Address and Email to be used for Correspondence with the Interim Resolution Professional	ADDRESS: C-154, SECTOR-51, NOIDA, UTTAR PRADESH-201301 E-MAIL: vrjtraders.cirp@gmail.com
Last Date for Submission of Claims	05/01/2022
Classes of Creditors, if any, under clause (B) of Sub-Section (6a) of Section 21, ascertained by the Interim Resolution Professional	NIL
Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a Class (Three Names for Each Class)	NA
(A) Relevant Form (B) Details of Authorized Representatives are Available at	Relevant Form: Mentioned below. https://ibbi.gov.in/ips-register/view-ip/1

1. Notice is hereby given that the National Company Law Tribunal, New Delhi Bench VI had ordered the commencement of a corporate insolvency resolution process against the “VRJ Traders Private Limited” via order dated 22nd December, 2021.
2. The creditors of “VRJ Traders Private Limited”, are hereby called upon to submit their claims with proof on or before January, 05th 2022 to the Interim Resolution Professional at the address mentioned above.
3. The submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016. The proof of claim is to be submitted by way

of the following specified form along with Affidavit and documentary proof in support of claim in **Form B**- Claim by Operational Creditors except Workmen and Employees, **Form C**- Claim by Financial Creditors, **Form CA**- Financial Creditor in Class (i.e. Home Buyers), **Form D**- Claim by Workmen or an Employee and **Form E**- Authorized Representative of Workmen and Employees. The above mentioned forms can be downloaded from the website www.ibbi.gov.in of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

4. Financial Creditors shall submit their proof of claim by electronic means only at vrjtraders.cirp@gmail.com. The Operational Creditors including workmen(s) and employee(s), may submit the proof of claims in person, by post or electronic means. The moratorium for prohibiting, inter alia, all types of suits, recovery, action against said corporate debtor under Section 14 of the IBC is ordered with effect from 22nd December, 2021 till completion of the corporate insolvency resolution process or until the bench approves the resolution plan under sub-section (1) of Section 31 or passes an order for liquidation or corporate debtor under section 33, whichever is earlier.

Date: 24.12.2021

Place: Noida

Sd/-

Alok Kumar Kuchhal
Interim Resolution Professional